

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:302

ANSWERED ON:01.12.2010

RTE ACT, 2009

Mandal Shri Mangani Lal;Rajbhar Shri Ramashankar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the progress made so far in the implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009;
- (b) whether the Government has sought international assistance for the implementation of the said Act;
- (c) if so, the details thereof including the nature of assistance received so far in this regard, country-wise;
- (d) whether the Government proposes to seek the assistance of the corporate sector also in the implementation of the Act;
- (e) if so, the details thereof; and
- (f) the steps taken/proposed to be taken by the Government to ensure that there is no diversion of funds by the States/UTs provided to them for implementation of this Act?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (f) : A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 302 FOR 1ST DECEMBER, 2010 ASKED BY SHRI MANGANI LAL MANDAL AND SHRI RAMASHANKER RAJBHAR REGARDING RTE ACT, 2009.

(a): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has become operative with effect from 1st April 2010. To implement the provisions of the RTE Act the Government has (i) notified the Central RTE Rules in the Official Gazette, and circulated Model RTE Rules to States to prepare their State Rules,(ii) notified the National Council of Teacher Education (NCTE) as the authority to prescribe teacher qualifications; NCTE has since notified the requisite teacher qualifications in the Official Gazette,(iii) revised the Sarva Shiksha Abhiyan (SSA) norms to correspond with the provisions of the RTE Act, (iv) revised the fund sharing pattern between the Centre and the States for implementation of the combined RTE – SSA programme with effect from 2010-11, (v) enhanced the Central SSA outlays for the year 2010-11 from Rs 15,000 crore to Rs 19,000 crore.

(b) & (c): The revised SSA programme, which is consistent with the provisions of the RTE Act, is the vehicle for implementation of the main provisions of the RTE Act. Three external funding agencies, namely World Bank, Department for International Development (DFID) and European Commission (EC) provide support to the SSA programme.

(d) & (e): The revised SSA programme is the main vehicle for implementation of the RTE Act. SSA encourages private and corporate sector, as well as civil society organizations to contribute to elementary education through a partnership within the broad parameters of State policy in this regard.

(f) : A rigorous monitoring system is in place for SSA, which includes statutory and annual financial audits and concurrent financial reviews, independent review missions on programme progress, field level monitoring through reputed institutes of social sciences and university departments of education, submission of monthly/ quarterly progress reports and periodic review meetings by States. A system of electronic transfer of funds to State Project Offices of SSA in States & Union Territories is also in place.